

# ACT No. XIII OF 1931.

[AS PASSED BY THE INDIAN LEGISLATURE.]

*(Received the assent of the Governor General on the 5th April, 1931.)*

**An Act further to amend the Indian Factories Act, 1911, for a certain purpose.**

XII of 1911.

**W**HEREAS it is expedient further to amend the Indian Factories Act, 1911, for the purpose hereinafter appearing; It is hereby enacted as follows:—

1. This Act may be called the Indian Factories (Amendment) Act, 1931. Short title.

XII of 1911.

2. After clause (i) of sub-section (2) of section 37 of the Indian Factories Act, 1911, the following clause shall be inserted, namely:— Amendment of section 37, Act XII of 1911.

“(ii) precautions against fire:”.

*Price 1 anna or 1½d.]*

MGIPC—L—IX-30—2-5-31—5,000.